

NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, MUMBAI

T.C.P No.17(MAH)/2012  
CA No.

CORAM:

Present: SHRI M. K. SHRAWAT  
MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 19.08.2016

NAME OF THE PARTIES: M/s. Virtuous Retail Ltd.  
V/s.  
M/s. Kakade City Mall Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956  
and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
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Order

C.P No. 17/397-398/CLB/MB/MAH/2012

1. None present. Registry is directed to issue another notice of hearing to both the parties.
2. As per the case records an award has been passed by an Arbitrator. The Petitioner/ Respondents are directed to place on record the said Arbitration Award and the compliance made by the parties.
3. Fix the date of hearing on 28.09.2016.

Dated: 19<sup>th</sup> August, 2016.



M. K. SHRAWAT  
Member (Judicial)